

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No.680 of 2019**

**IN THE MATTER OF:**

**Power 2 SME Pvt. Ltd.**

**.....Appellant**

**Vs.**

**Allied Strips Ltd.**

**.....Respondent**

**Present :**

**For Appellant: Ms. Shobha Gupta with Mr. Pankaj Bhagat, Advocates**

**For Respondents: Mr. Abhishek Anand, Mr. Tushar Tyagi, Advocates for RP**

**O R D E R**

**04.07.2019** - Learned counsel for the Appellant submits that the Appellant has been discriminated compared with other Creditors who have been given higher amount.

Let notice be issued on the Respondent. Mr. Abhishek Anand, Advocate appears on behalf of 1<sup>st</sup> Respondent. Requisite along with process fee, if not filed, be filed by 5<sup>th</sup> July, 2019. He may file reply affidavit within two weeks stating the development. Learned counsel for the Appellant will serve a copy of paper-book on him.

....contd.

Let notice be issued on rest of the Respondents by speed post. Requisite along with process fee be filed by 5<sup>th</sup> July, 2019. If the appellant provides the e-mail address of the respondent, let notice be also issued through e-mail.

Post the case for 'admission' on **7<sup>th</sup> August, 2019**.

In the meantime, the implementation of the 'Resolution Plan' shall be subject to the decision of this appeal.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/sk